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DELHI (DELEGATION OF POWERS) ACT, 1964 23 of 1964

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DELHI (DELEGATION OF POWERS) ACT, 1964 23 of 1964

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An Act to provide for the delegation of certain powers vested in the Administrator of the Union territory of Delhi. Be it enacted by Parliament in the Fifteenth Year of the Republic of India as follows:

1. Short title and extent :-

- (1) This Act may be called the Delhi (Delegation of Powers) Act, 1964.
- (2) It extends to the whole of the Union territory of Delhi.

2. Definitions :-

In this Act, unless the context otherwise required

- (a) "Administrator" means the Administrator of Delhi appointed by the President under Article 239 of the Constitution;
- (b) "Chief Secretary" means the Chief Secretary of the Delhi Administration
- (c) "Delhi" means the Union territory of Delhi
- (d) "District Judge" means the District Judge, Delhi, and includes an Additional Judge, Delhi.

3. Delegation of powers, etc, vested in Administrator under certain laws :-

- (1) Any power, authority or jurisdiction or any duty which the Administrator may exercise or discharge by or under the provisions of any enactment mentioned in column 1 of the Schedule may be exercised or discharged also
- (a) by any officer or authority mentioned in relation thereto in column 2 of the said Schedule;
- (b) by such other officer or authority as may be specified in this behalf by the Central Government by notification in the Official Gazette.
- (2) The Administrator may transfer any appeal or application for revision or any other matter pending before him for disposal to an offer or other authority competent under subsection (1) to dispose of the same.
- (3) The Administrator may wit*1" / for disposal by himself any appeal or applica- tion for revision or any other ma " pending before an officer or other authority competent under sub-section (1) to dispose of the same.

SCHEDULE 1 SCHEDULE

(See Section 3)				
		SCHEDULE		
(See Section 3)				
Name of enactment		Provisions vesting powers in the Administrator	Officer of authority who may also exercise the powers	
		1	2	
1 . The Punjab Land Revenue Act, 1887 (Punjab Act, No.		Sections 13 and 16	Chief Secretary.	
2.	1901 (United Pr	rinces Land Revenue Act, ovinces Act No.3 of 1901), elhi. Sections 210 and 219.	Chief Secretary.	
3.	The Bengal Finance (Sales Section 20 (3). Tax) Act, 1941 (Bengal Act No. 6 of 1941), as in force in Delhi		District Judge.	
4.	The Delhi Land Revenue Act, Sections 64, 66 and 72. 1954 (Delhi Act No. 12 of 1954).		Chief Secretary.	
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5.	The Slum Areas (Improvement Section 20 Chief Secretary. and Clearance) Act, 1956 (Act No. 96 of	
	1956).	